## **CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI**

## Petition No. 56/MP/2022

Subject : Petition under Section 63 and Section 79 of the Electricity Act,

> 2003 read with Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited

and Solar Energy Corporation of India Limited...

Date of Hearing : 20.10.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

: ReNew Wind Energy (AP2) Private Limited (RWEPL) Petitioner

Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

Parties Present : Shri Sajan Poovayya, Advocate, RWEPL

> Shri Vishrov Mukerjee, Advocate, RWEPL Shri Girik Bhalla, Advocate, RWEPL Ms. Priyanka Vyas, Advocate, RWEPL Ms. Raksha Agarwal, Advocate, RWEPL Shri Shubham Arya, Advocate, HPPC

Shri Ravi Nair, Advocate, HPPC Ms. Reeha Singh, Advocate, HPPC

Shri M. G. Ramachandran, Sr. Advocate, SECI

Ms. Tanya Sareen, Advocate, SECI Ms. Anushree Bardhan, Advocate, SECI

## Record of Proceedings

At the outset, learned senior counsel for the Petitioner sought time to file rejoinder to reply filed by SECI. Learned counsel for the Respondent No.3, HPPC also sought a week's time to file a reply to the Petition.

- Considering the request made by the learned senior counsel and learned counsel for the parties, the Commission directed the Respondent No.3, HPPC to file it reply within a week with copy to the Petitioner who may file its rejoinder(s) within two weeks thereafter. In the meantime, the interim relief granted vide Record of Proceedings for hearing dated 21.3.2022 shall continue till next date of hearing.
- 3. The Petition shall be listed for hearing on 17.1.2023.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)